

Central Administrative Tribunal  
Principal Bench

C.P.No.371/97 in  
O.A.No.2144/97

Hon'ble Mr. Justice K.M.Agarwal, Chairman  
Hon'ble Mr. R.K.Ahooja, Member(A)

New Delhi, this the 27th day of January, 1998

Shri Dharam Pal Singh  
s/o Shri Chet Ram  
R/o H. No.B/168, Gali No.2  
Karawal Nagar  
Indra Vihar  
Delhi - 94.

..... Petitioner

(By Shri U.Srivastava, Advocate)

Vs.

1. Shri S.P.Mehta  
General Manager  
Northern Railway  
Baroda House  
New Delhi.
2. Shri K.K.Chaudhary  
Divisional Railway Manager  
Northern Railway  
New Delhi.


... Respondents

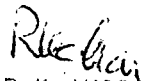
(By Shri R.C.Srivastava, Departmental Representative)

O R D E R (Oral)

Hon'ble Mr. Justice K.M.Agarwal, Chairman

Reply has been filed by the respondents stating that the order of the Tribunal has been complied with. The learned counsel for the applicant also states that in view of the reply the Contempt Petition has become infructuous and accordingly prays that it may be dismissed as having become infructuous. Accordingly, the Contempt Petition is dismissed as having become infructuous. Rule nisi stands discharged. No costs.

  
(K.M.AGARWAL)  
CHAIRMAN

  
(R.K.AHOOJA)  
MEMBER(A)

/rao/